

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

D.A. No. 752/93

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New Delhi this the 21th day of April, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Bharat Singh
S/o Shri Duli Chand
Working as Chowkidar
in Central Water Commission,
R.K.Puram, New Delhi.

(None for the applicant) Applicant

Vs.

1. Union of India,
through Director of Estates,
Directorate of Estates,
'C' Wing, Nirman Bhawan, IV Floor,
New Delhi.

2. The Estate Officer,
(Shr. Raj Singh Phogat)
Directorate of Estates,
'B' Wing, 4th Floor,
Nirman Bhawan, New Delhi.

(By Advocate Shri V.S. R. Krishna) Respondents

ORDER (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

In this application, the applicant has assailed the eviction order dated 4.2.93 calling upon him to vacate the Government quarter allotted to him for the reasons mentioned therein. It is seen that he had been given an opportunity to be present and be heard before the impugned order had been passed in accordance with the rules. The learned counsel for the respondents has submitted that in pursuance of the eviction order dated 4.2.1993, the applicant has in fact been physically evicted on 26.3.93. Thereafter this application has been filed on 2.4.1993 praying, inter-alia, for cancellation of the impugned order dated 25.7.90 and eviction order dated 4.2.1993 and for restoration of the possession of the quarter to him which he submits is not maintainable.

2. I have carefully considered the pleadings and the materials on record. As the applicant has already been evicted

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from the government quarter by the respondents in accordance with the rules and instructions, in the circumstances the question of restoration of the earlier position prior to his eviction does not arise. The application is devoid of any merit and it is accordingly dismissed.

No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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